CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 01 of 2004
(In O.A . No.655/2000)

Jabalpur, this the 24th day of February, 2004.

S.K. Sharma
Retired Manager,
E.S.I. Corporation C/o
L.O.E.S.I. Corporation,
New Subhash Nagar,   APPLICANT
Bhopal

VERSUS

1.   The Director General
     E.S.I. Corporation,
     Panchdeep Bhavan
     Kotla Road, New Delhi.

2.   The Regional Director,
     E.S.I. Corporation,   RESPONDENTS
     Nanda Nagar, Indore.

O R D E R (In circulation)

### By M.P. Singh, Vice Chairman -

        This review application has been filed to
review the order passed by this Tribunal on 14.11.2003
in O.A.No.655/2000. The said OA was disposed of under
Rule 15 of Central Administrative Tribunal(Procedure)
Rules,1987.As none was present on behalf of the applicant,
on 12.5.2003,13.8.2003,4.9.2003,13.11.2003 and also on
                                    on merits
14.11.2003 when the OA was dismissed/after perusing the
pleadings and after hearing the learned counsel for the
respondents.

2.   In the present RA no clerical error apparent on
the face of record has been pointed out . It is the
settled legal position of law that the review proceedings
are to be strictly confined to ambit and scope of
Order 47 Rule 1 of the CPC. In exercise of the jurisdiction
under Order 47 Rule 1 CPC it is not permissible for an
erroneous decision to be reheard and corrected. A review
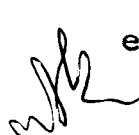
petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise(see Passion Devi Vs.Sumitri Devi and others,JT 1997(8) SC 480).

3.   In view of the foregoing we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.
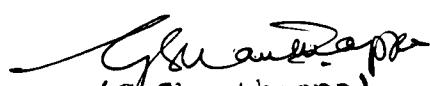
(G.Shanthappa)
Judicial Member

(M.P.Singh)
Vice Chairman

पृष्ठांकन नं .... /गया .... जबलपुर, दि ....

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Ajay Sharma
Advocate
10, Mandakini Complex
Inderpuri, Bhopal

Issued
11.3.04